

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN): (a) and (b) Central security agencies carry out periodic audit of vital installations in the country, many of which are located on the seashore, including the Department of Atomic Energy (DAE) plant at Hazira.

The recommendations contained in the reports of such security audit are forwarded to the Ministry/Department/Organisation concerned for implementation. Implementation reports on such recommendations are called for and monitored by the central security agencies.

In addition, based on inputs given by the central security agencies, advisories are issued from time to time to the Ministry/Department/Organisation and State Government/Union Territory Administration concerned, to strengthen security arrangements in the vital installations.

Compulsory verification of mobile SIM card holder

221. SHRI PARSHOTTAM KHODABHAI RUPALA:

SHRI BHARATSINH PRABHATSINH PARMAR:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) what action has been taken by the Ministry on representation for compulsory verification of profile of existing mobile SIM card holders by Police Department to trace out SIM cards obtained by fake documents to control and avoid probable crimes;

(b) whether the Ministry has communicated or is in process to approach Department of Telecom in this regard; and

(c) whether Government has issued or is in the process of issuing any advisory to all State Governments in this regard and SIM card holder have to pay verification fee to Police Department so that financial implication should not be borne by Government?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI JITENDRA SINGH): (a) to (c) As per the Unified Access Services Licence (USAL) Licence Agreement and Cellular Mobile Telephone Service (CMTS) Licence agreement, service providers have to ensure adequate verification of each and every customer before enrolling him as a subscriber. Telecom Enforcement Resource and Monitoring (TERM) Cells (field units of DoT) are carrying out sample (0.1% of the active subscriber base) verification of Customer Acquisition Form (CAF) and supporting documents on monthly basis for all the active subscribers to identify the mobile SIM cards issued without proper documentation. Penalty is imposed on non-complaint cases. Apart from this, on receiving information from Law Enforcement Agencies about suspected customers physical verification is also done against the numbers reported and penalty is imposed on non-complaint cases. In order to deal with the issue of forged documents for obtaining mobile connections, Complaints/FIR is lodged with the LEA. It has been decided that:

- (i) In case of forgery of documents detected, complaint/FIR shall be lodged by the Franchisee/Service Provider against the customer.
- (ii) In case Franchisee fails to lodge complaint/FIR as above, Service Providers shall lodge complaint/FIR against the customer and Franchisee.
- (iii) In case no action is taken by Service Provider as above, the TERM Cell may lodge complaint/FIR including against the Service Provider.

Besides, LEA *suo-moto* can register a case/FIR in case they find that forged documents have been submitted for obtaining mobile SIM under relevant provisions of CrPC/IPC etc.

IPS officers quitting jobs

222. SHRI NATUJI HALAJI THAKOR: Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether it is a fact that about 30 Indian Police Service (IPS) officers have quit the job during the last three years;
- (b) if so, the State-wise and year-wise details thereof;
- (c) what are the reasons that IPS officers are quitting the job; and
- (d) what action has been taken/proposed to be taken by Government to persuade them not to quit job?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI JITENDRA SINGH): (a) Yes, Sir.

- (b) The State-wise and year-wise details given in Statement (*See below*)
- (c) The IPS officers are quitting jobs for career progression (joining IAS, IFC etc.).
- (d) The Government of India has increased the annual batch-size of Regular recruits of the Indian Police Service from 103 to 150. The policy for cadre allocation has also been revised.

Statement

State-wise and year-wise details of IPS officers who quit jobs during last three years

A. State-wise details of the Regular Recruits of the Indian Police Service who have resigned in the last three years to join other Services on the basis of subsequent Civil Services Examination

Sl.No.	State Cadre	No. of officers technically resigned
1	2	3
1.	AGMUT	3
2.	AM	3